

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 17635 & 17671 OF 2017**

**W.P.No.17635 OF 2017**

**Between:**

Suddala Mallava, W/o Pochaiah, Aged 40, years, Husnapur, Karimnagar,  
Karimnagar District.

**...PETITIONER**

**AND**

1. The State of Telangana, rep. by its Principal Secretary (Municipal Administration Department) Secretariat, Hyderabad.
2. The District Collector, Karimnagar.
3. The Karimnagar Municipal Corporation, Rep.by its Commissioner, Karimnagar,

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, especially one in the nature of Writ of Mandamus declaring the action of the 3rd respondent in not considering the regularization application G2/3503/32/2016/KNR Dt.01-03-2016 and subsequent representation submitted on 24.04.2017 by the petitioner herein, as illegal, arbitrary and violative of Articles 14 and 21 and 300 A of the Constitution of India and consequently direct the 3rd respondent consider the application of the petitioner for regularization.

**I.A. NO: 1 OF 2017(WPMP. NO: 21529 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the regularization application G2/3503/ 32/2016/KNR Dt.1-03-2016 and subsequent representation submitted on 24.04.2017 submitted by the petitioner herein, pending disposal of the above Writ Petition and pass such other order or orders as are deemed fit and proper.

**W.P.No.17671 OF 2017**

**Between:**

M. Sangeetha, W/o Shankar, Aged 45, years, Husnapur, Karimnagar, Karimnagar District.

**...PETITIONER**

**AND**

1. The State of Telangana, rep. by its Principal Secretary (Municipal Administration Department) Secretariat, Hyderabad.
2. The District Collector, Karimnagar., -
3. The Karimnagar Municipal Corporation, Rep.by its Commissioner, Karimnagar, Karimnagar District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, especially one in the nature of Writ of Mandamus declaring the action of the 3rd respondent in not considering the regularization application G2/3157/32/2016/KNR Dt.01-03-2016 and subsequent representation submitted on 24.04.2017 by the petitioner herein, as illegal, arbitrary and violative of Articles 14 and 21 and 300 A of the Constitution of India and consequently direct the 3rd respondent consider the application of the petitioner for regularization.

**I.A. NO: 1 OF 2017(WPMP. NO: 21586 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the regularization application G2/3157/ 32/2016/KNR and subsequent representation submitted on 24.04.2017 submitted by the petitioner herein, pending disposal of the above Writ Petition.

**Counsel for the Petitioner : SRI E.V.V.S.RAVI KUMAR**

**Counsel for the Respondents No.1&2 : GP FOR MCPL ADMN-URBAN DEV**

**Counsel for the Respondent No.3 : SRI K.PRABHAKAR RAO, SC FOR MC**

**The Court made the following: COMMON ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION Nos. 17635 AND 17671 OF 2017**

**COMMON ORDER:** *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

Writ Petition No.17635 of 2017 is filed seeking the following relief:

“ .....to issue a Writ, order or direction, especially one in the nature of Writ of Mandamus declaring the action of the 3rd respondent in not considering the regularization application G2/3503/32/2016/KNR Dt 01-03-2016 and subsequent representation submitted on 24-04-2017 by the petitioner herein, as illegal, arbitrary and violative of Articles 14, 21 and 300 A of the Constitution of India and consequently, direct the 3rd respondent to consider the application of the petitioner for regularization and pass.....”

2. Writ Petition No.17671 of 2017 is filed seeking the following relief:

“.....to issue a Writ, order or direction especially one in the nature of Writ of Mandamus declaring the action of the 3rd respondent in not considering the regularization application G2/3157/32/2016/KNR, Dt 01-03-2016 and subsequent representation submitted on 24-04-2017 by the petitioner herein as illegal, arbitrary and violative of Articles 14, 21 and 300 A of the Constitution of India and consequently, direct the 3rd respondent to consider the application of the petitioner for regularization and pass such other .....”

3. The relief sought by the petitioner in both the writ petitions is one and the same and therefore, both the cases are disposed of by this common order with the consent of the respective parties.

4. No representation on behalf of petitioner.

5. Heard Sri E.Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development Department appearing on behalf of respondent Nos.1 and 2 and Sri K.Prabhakar Rao, learned Standing Counsel appearing on behalf of respondent No.3, in both the writ petitions.

6. **Brief facts of case:**

6.1 The grievance of the petitioners is that they are owners of an extent of 60 square yards each, situated in Sy.No.593 at Hasnapur Village, Karimnagar District and the same were allotted by the revenue authorities under patta No.B1/5552/08, dated 19.01.2009 and since then they have been in possession and enjoyment of the said property by constructing the houses therein and respondent No.3 allotted house number. The petitioners are paying electricity bills to the concerned authorities and they have submitted application Nos.G2/3503/32/2016/KNR and G2/3157/32/2016/KNR dated 01.03.2016 before respondent No.3 seeking regularization of the construction made by them pursuant

to the G.O.Ms.No.152, Municipal Administration & Urban Development (M1) Department, dated 02.11.2015 issued by respondent No.1 by paying requisite amount. The petitioners further submitted another representation on 24.04.2017. In spite of repeated requests made by the petitioners, respondent No.3 has not taken any steps to consider the application submitted by them without any reasons. At this juncture, the petitioners have approached this Court and filed these writ petitions.

7. Respondents have not filed counter affidavit.
8. Learned counsel for respondent No.3 submitted that respondent No.3 will consider the applications submitted by the petitioners dated 24.04.2017 and requested this Court to grant reasonable time.
9. In view of the above said submissions made by the learned Standing Counsel, without going into the merits of the case, respondent No.3 is directed to consider the application submitted by the petitioners dated 24.04.2017 and pass appropriate orders in accordance with law within a period of three months from the date of receipt of copy of this order, if not already disposed of.
10. Accordingly, both the Writ Petitions are disposed of. There shall be no order as to costs.

As a sequel, pending miscellaneous applications, if any, shall stand closed.

**SD/-A.V.S. PRASAD**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

**//TRUE COPY//**

To,

1. The Principal Secretary (Municipal Administration Department) State of Telangana, Secretariat, Hyderabad.
2. The District Collector, Karimnagar., -
3. The Commissioner, Karimnagar Municipal Corporation, Karimnagar,
4. One CC to SRI E.V.V.S.RAVI KUMAR, Advocate. [OPUC]
5. Two CCs to GP FOR MCPL ADMN-URBAN DEV, High Court for the State of Telangana. [OUT]
6. One CC to SRI K.PRABHAKAR RAO, SC FOR MC. [OPUC]
7. Two CD Copies.

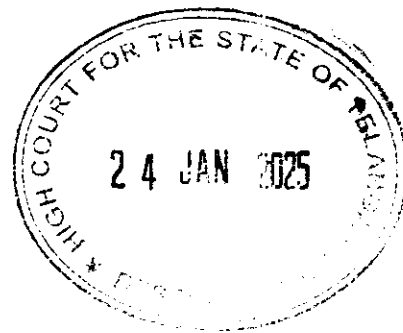
BSK

LS

*kp*

**HIGH COURT**

**DATED:07/01/2025**



**COMMON ORDER**

**WP.No.17635 & 17671 of 2017**

**DISPOSING OF THE WRIT PETITIONS  
WITHOUT COSTS**

(10)  
fcj  
24/1/25